व्हात्र क्याक्रम स्वाप्त हा जिप्त हे व्हार हा जिल्ला है।

U.P. AND UTTARANCHAL

Attached to Hon'ble HIGH COURT AT ALLAHABAD AND NAINITAL, 33, TASHKANT MARG, CIVIL LINES, ALLAHABAD-211001 Ph.: 0532-2624943

SALE NOTICE

Under orders of the Hon'ble High Court of Judicature at Allahabad, U.P. the immovable assets of ਤੲੇ ਲੜ\ਡਣ ੲਟਰਡੇਰ ਪਲਕਾ। ਜ਼ਹਕਾ (IN LIQUIDATION) situated at U.P.S.I.D.C. Plot Nos. K-3 & K-4, Ram Nagar Industrial Area, Distt. Chandauli (U.P.) will be sold on "AS IS WHERE IS AND WHATEVER THERE IS BASIS" By inviting offers/tenders in the sealed cover.

DESCRIPTION OF PROPERTIES AND OTHER DETAILS OF ASSETS:

(a): Land (Lease hold) Measuring about 1600.00 Sq. Mt..

(b): **Building**, Gaurd room, Main Building, Basement Hall, Workers Quater, Garage, Switch room & stores, Worker toilet, Compound Hall, Compound Gate, Brick Piching etc.

Assets		Reserve Price Earnest Money		Inspection	
		(In Rs.)	(In Rs.)	Date	Time
Land Building	&	35,00,000.00	5,00,000.00	22-06-2006	From 10 AM to 04 PM

SUBMISSION OF TENDER: The tenders shall be submitted in sealed cover in the office of the Registrar General, High Court at Allahabad on or before 19-07-06 by registered post or speed post. The tenders despatched with earnest money on or before 12-07-06 even if received after 19-07-06 shall also be accepted. The tenders can be also be submitted in the Office of the Official Liquidator, U.P. & Uttaranchal 33, Tashkant Marg, Civil Lines, Allahabad (U.P.) during working hours of the office upto 5 p.m. on 19-07-06 and shall be opened in the chamber of the Hon'ble Company Judge in High Court on 26-07-06 at 2 p.m.

PAYMENT TERMS: The highest bidders will be required to deposit 25% of the bid amount excluding earnest money within thirty days and that the remaining amount shall be paid within six months in equal monthly installments.

The sale of the assets of the above named company in liquidation is subject to confirmation of the Hon'ble High Court at Allahabad. The Hon'ble High Court shall have the right to set aside the sale in favour of the purchasers/bidders, even after the sale is confirmed and or purchase consideration is paid on such terms and conditions and as the Hon'ble Court may deem fit and proper in the interest and benefit of creditors/contributories, and all concerned and employees or in the public interest.

(S.K. Saxena)
OFFICIAL LIQUIDATOR, U.P.
AND UTTARANCHAL ATTACHED TO
HIGH COURTS OF ALLAHABAD AND NAINITAL.

Tender/Notices also available on High Court website - www.allahabadhighcourt.in